

V0

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 06/02/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER : \_\_\_\_\_

PETITION NUMBER : TCP/404/ (IB)/2017

NAME OF THE PETITIONER(S) : BIO RESIDUE ENERGY TECHNOLOGY PVT LTD

NAME OF THE RESPONDENT(S) : VELAN HOTEL LTD

UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. R. VIJAYARAGHAVAN } Counsel for Petitioner R. VIJAYARAGHAVAN  
R. ASTOLKUMAR }  
2. RAMASUBRAMANIAM Counsel for Respondent R. RAMASUBRAMANIAM  
RAJ A

ORDER

Counsels representing both the parties are present. Counsel for respondent stated that they are intending to settle the matter by disposing of the assets. To show the bona fides, he filed a memo stating that an intending purchaser has filed a writ before the Hon'ble High Court of Madras for directions with regard to the settlement of the liabilities of the Corporate Debtor. Copy of the same is furnished to the other side. The matter is adjourned at request of both the counsels for hearing submissions. Put up on 20.02.2018.

-5d-  
(S VIJAYARAGHAVAN)  
Member(Technical)

-5d-  
(K ANANTHA PADMANABHA SWAMY)  
Member(Judicial)